

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 786-789 OF 2003

STATE OF PUNJAB

Appellant (s)

VERSUS

MANJIT SINGH & ORS.

Respondent(s)

(With office report)

Date: 20/06/2008 These Appeals were called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE G.S. SINGHVI
(VACATION BENCH)

For Appellant(s) Mr. Kuldip Singh,Adv.
Mr. R.K.Pandey,Adv.

Mr. Bimal Roy Jad,Adv.

For Respondent(s) None

UPON hearing counsel the Court made the following
ORDER

Since in the impugned judgment the High Court altered the death sentence to the life, it will be appropriate to appoint an amicus curiae. Mr. M.Karpaga Vinayagam, learned Senior counsel has agreed to give assistance in this matter to the Court. A copy of the brief may be supplied to him.

Call after eight weeks.

[SUMAN WADHWA]
COURT MASTER

[PHOOLAN WATI ARORA]
COURT MASTER